

ITEM NO.101

COURT NO.1

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 569/2011  
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 11-11-2010  
IN CR NO. 6116/2010 PASSED BY THE HIGH COURT OF PUNJAB & HARYANA AT  
CHANDIGARH)

RAM LAL (DEAD) THROUGH LRS

PETITIONER(S)

VERSUS

RAM DASS

RESPONDENT(S)

WITH

SLP(C) NO. 4716/2011 (IV-B)

SLP(C) NO. 11913/2011 (IV-B)

SLP(C) NO. 27346/2011 (IV-B)

SLP(C) NO. 26925/2011 (IV-B)

SLP(C) NO. 28107/2011 (IV-B)

SLP(C) NO. 28371/2011 (IV-B)

SLP(C) NO. 28593/2011 (IV-B)

SLP(C) NO. 31284/2011 (IV-B)

SLP(C) NO. 30744/2011 (IV-B)

SLP(C) NO. 31192/2011 (IV-B)

SLP(C) NO. 33411-33412/2011 (IV-B)

SLP(C) NO. 2091/2012 (IV-B)

SLP(C) NO. 2426/2012 (IV-B)

SLP(C) NO. 12541/2012 (IV-B)

SLP(C) NO. 18242-18246/2012 (IV-B)

SLP(C) NO. 18378/2012 (IV-B)

**SLP(C) NO. 34304/2012 (IV-B)**

**SLP(C) NO. 17458/2013 (IV-B)**

**SLP(C) NO. 35980/2013 (IV-B)**

**SLP(C) NO. 31429/2014 (IV-B)**

**SLP(C) NO. 8628/2015 (IV-B)**

**SLP(C) NO. 14311/2015 (IV-B)**

**SLP(C) NO. 17621/2015 (IV-B)**

**SLP(C) NO. 17624/2015 (IV-B)**

**SLP(C) NO. 25284-25285/2015 (IV-B)**

**SLP(C) NO. 23885/2015 (IV-B)**

**SLP(C) NO. 31507/2015 (IV-B)**

**SLP(C) NO. 31511/2015 (IV-B)**

**SLP(C) NO. 15558/2016 (IV-B)**

**SLP(C) NO. 18211/2016 (IV-B)**

**SLP(C) NO. 17825/2016 (IV-B)**

**SLP(C) NO. 18152/2016 (IV-B)**

**SLP(C) NO. 15524/2017 (IV-B)**

**(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 41666/2017 FOR EXEMPTION FROM FILING O.T. ON IA 41667/2017)**

**SLP(C) NO. 25727/2017 (IV-B)**

**SLP(C) NO. 23282/2017 (IV-B)  
(FOR ADMISSION)**

**SLP(C) NO. 32248-32251/2017 (IV-B)**

**SLP(C) NO. 35181/2017 (IV-B)**

**(FOR ADMISSION AND I.R. AND IA NO.124049/2017-CONDONATION OF DELAY IN REFILING)**

SLP(C) NO. 35176/2017 (IV-B)  
(FOR ADMISSION AND I.R. AND IA NO.122959/2017-CONDONATION OF DELAY  
IN REFILING)

SLP(C) NO. 35174/2017 (IV-B)  
(FOR ADMISSION AND I.R. AND IA NO.124064/2017-CONDONATION OF DELAY  
IN REFILING)

SLP(C) NO. 35177/2017 (IV-B)  
(IA NO.123007/2017-CONDONATION OF DELAY IN REFILING)

SLP(C) NO. 36365/2017 (IV-B)

Date : 21-02-2019 These cases were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

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SLP©17624/15,27346/11  
 23885/2015,  
 23282/17

Mr. Subhasish Bhowmick, AOR [N/P]

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 Ms. Nida Doon, Adv.  
 Dr. Surender Singh Hooda, Adv.  
 Mr. Rameshwar Prasad Goyal, AOR

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 Mr. P. S. Sudheer, AOR  
 Mr. Rishi Maheshwari, Adv.  
 Ms. Anne Mathew, Adv.  
 Ms. Shruti Jose, Adv.  
 Mr. Udit Grover, Adv.

Mr./Ms. Vibhuti Sushant Gupta, Adv.  
 Mr. P.S. Khurana, Adv.  
 Mr. Mohit Kumar Singh, Adv.  
 For Mr. Ram Naresh Yadav, AOR

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Mr. Ram Naresh Yadav, AOR [N/P]

**SLP© 31507/15,  
31511/15**

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Mr. Arvind Kumar Tripathi, Adv.**

**SLP© 30744/11**

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**SLP© 31192/11**

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**Mrs. Kamaldeep Gulati, AOR**

**SLP© 33411-12/11**

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**SLP© 25727/17**

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**SLP© 4716/11**

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Mr. Vishal Tripathi, Adv.  
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**SLP© 17621/15**

**Mr. Ashok K. Mahajan, AOR [N/P]**

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Mr. D.V. Singh, Adv.  
Mr. Bhupendra Kumar Bhardwaj, Adv.**

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Mr. Anil Kumar Mishra, AOR  
Mr. Anurag Singh, Adv.

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Mr. S. L. Aneja, AOR

Mr. Senthil Jagadeesan, AOR

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Mr. Yadav Narender Singh, AOR  
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Mr. Munish Bhardwaj, Adv.  
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Ms. Rachana Srivastava, Adv.

Mr. Vishal Bhatnagar, Adv.  
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Ms. Iti Sharma, Adv.  
Ms. Kumud Lata Das, Adv.  
Mr. Jay Kumar, Adv.

Mr. Arvind Gupta, AOR

Mr. Himanshu Gupta, Adv.

Ms. Uttara Babbar, Adv.

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Mr. Ashok Panigrahi, AOR  
Ms. Binu Tamta, Adv.  
Ms. Rachana Shrivastava, Adv.  
Mr. Anmol Tayal, Adv.  
Mr. S. Vinay Ratnakar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

SLP(C) NO.569/2011 [ITEM NO.101]

There is none to represent the petitioners.

The Special Leave Petition is accordingly dismissed  
in default.

SLP(C) NO.4716/2011 [ITEM NO.101.1] & SLP(C) NO.11913/2011 [ITEM NO.101.2]

Learned counsel for the petitioners submits, on instructions, that the parties have settled the matter out of Court. The petitioners would not press the petitions.

The Special Leave Petitions are accordingly dismissed as infructuous and not pressed. Consequently, all pending applications shall stand disposed of.

SLP(C) NO.27346 OF 2011 [ITEM NO.101.3]

There is none to represent the petitioner.

The Special Leave Petition is accordingly dismissed in default.

SLP(C) NO.26925/2011 (ITEM NO.101.4),  
SLP(C) NO.28107/2011 (ITEM NO.101.5),  
SLP(C) NO.28371/2011 (ITEM NO.101.6),  
SLP(C) NO.28593/2011 (ITEM NO.101.7),  
SLP(C) NO.31284/2011 (ITEM NO.101.8)  
[VIRES CHALLENGED]

Heard the learned counsels for the parties at length.

Hearing concluded.

Judgment reserved.

SLP(C) NO.30744/2011 [ITEM NO.101.9]

There is none to represent the petitioner.

The Special Leave Petition is accordingly dismissed in default.

SLP(C) NO.31192/2011 [ITEM NO.101.10]

There is none to represent the petitioners.

The Special Leave Petition is accordingly dismissed in default.

SLP(C) NO.33411-33412/2011 [ITEM NO.101.11]

There is none to represent the petitioner.

The Special Leave Petitions are accordingly dismissed in default.

SLP(C) NO.2091/2012 [ITEM NO.101.12] [VIRES CHALLENGED]

Heard the learned counsels for the parties at length.

Hearing concluded.

Judgment reserved.

SLP(C) NO.2426/2012 [ITEM NO.101.13] [FILED BY THE POWER OF ATTORNEY HOLDER]

Heard the learned counsels for the parties at length.

Hearing concluded.

Judgment reserved.

SLP(C) NO.12541/2012 [ITEM NO.101.14] [LETTING OUT BY HIM OR HER]

Heard the learned counsels for the parties at length.

Hearing concluded.

Judgment reserved.

SLP(C) NO.18242-18246/2012 [ITEM NO.101.15]

Learned counsel for the petitioner submits, on instructions, that the parties have settled the matter out of Court. The petitioner would not press the petitions.

The Special Leave Petitions are accordingly dismissed as infructuous and not pressed. Consequently, all pending applications shall stand disposed of.

SLP(C) NO.18378/2012 [ITEM NO.101.16]

There is none to represent the petitioner.

The Special Leave Petition is accordingly dismissed in default.

SLP(C) NO.34304/2012 [ITEM NO.101.17] [VIRES CHALLENGED]

Heard the learned counsels for the parties at length.

Hearing concluded.

Judgment reserved.

SLP(C) NO.17458/2013 [ITEM NO.101.18] [EVICTION PETITION DRAFTED AND SENT FROM ABROAD]

Heard the learned counsels for the parties at length.

Hearing concluded.

Judgment reserved.

SLP(C) NO.35980/2013 [ITEM NO.101.19][VIRES CHALLENGED]

Heard the learned counsels for the parties at length.

Hearing concluded.

Judgment reserved.

SLP(C) NO.31429/2014 [ITEM NO.101.20] [ADDITIONAL POINT]

De-tagged.

List the matter after four weeks.

SLP(C) NO.8628/2015 [ITEM NO.101.21]

There is none to represent the petitioner.

The Special Leave Petition is accordingly dismissed in default.

SLP(C) NO.14311/2015 [ITEM NO.101.22][ADDITIONAL POINT]

De-tagged.

List the matter after four weeks.

SLP(C) NO.17621/2015 [ITEM NO.101.23]

There is none to represent the petitioners.

The Special Leave Petition is accordingly dismissed in default.

SLP(C) NO.17624/2015 [ITEM NO.101.24]

There is none to represent the petitioner.

The Special Leave Petition is accordingly dismissed in default.

SLP(C) NO.25284-25285/2015 [ITEM NO.101.25] [LEAVE TO DEFEND]

Applications for substitution of deceased petitioner No.1 -Gurcharan Singh are allowed subject to all just exceptions by condoning the delay and setting aside abatement

De-tagged.

To be heard separately.

List the matters after four weeks.

SLP(C) NO.23885/2015 [ITEM NO.101.26]

There is none to represent the petitioner.

The Special Leave Petition is accordingly dismissed in default.

SLP(C) NO.31507/2015 [ITEM NO.101.27]

There is none to represent the petitioners.

The Special Leave Petition is accordingly dismissed in default.

SLP(C) NO.31511/2015 [ITEM NO.101.28]

There is none to represent the petitioner.

The Special Leave Petition is accordingly dismissed in default.

SLP(C) NO.15558/2016 [ITEM NO.101.29][ADDITIONAL POINT]

De-tagged.

List the matter after four weeks.

SLP(C) NO.18211/2016 [ITEM NO.101.30]

Arguments have been heard and judgment has been reserved. We have also heard arguments on the issue with regard to the right of the Power Of Attorney holder to file an eviction petition/proceedings.

Hearing concluded.

Judgment reserved.

SLP(C) NO.17825/2016 [ITEM NO.101.31]

Heard the learned counsel for the petitioner and perused the relevant material.

We are not inclined to entertain the present Special Leave Petition any further. The Special Leave Petition is accordingly dismissed.

However, six months' time from today is granted to the petitioner to vacate the suit premises subject to its furnishing usual undertaking before this Court within two weeks from today, stating that the petitioner will not create any third party rights, will pay and clear entire rent in the meanwhile and will peacefully vacate the premises concerned at the end of six months.

As a sequel to the above, all pending applications shall stand disposed of.

SLP(C) NO.18152/2016 [ITEM NO.101.32]

There is none to represent the petitioner.

The Special Leave Petition is accordingly dismissed in default.

SLP(C) NO.15524/2017 [ITEM NO.101.33]

Heard the learned counsel for the petitioner and perused the relevant material.

We are not inclined to entertain the present Special Leave Petition any further. The Special Leave Petition is accordingly dismissed.

However, six months' time from today is granted to the petitioner to vacate the suit premises subject to his furnishing usual undertaking before this Court within two weeks from today, stating that the petitioner will not create any third party rights, will pay and clear entire rent in the meanwhile and will peacefully vacate the premises concerned at the end of six months.

As a sequel to the above, all pending applications shall stand disposed of.

SLP(C) NO.25727/2017 [ITEM NO. 101.34]

There is none to represent the petitioner.

The Special Leave Petition is accordingly dismissed in default.

SLP(C) NO. 23282/2017 [ITEM NO.101.35]

There is none to represent the petitioner.

The Special Leave Petition is accordingly dismissed in default.

SLP(C) NO.32248-32251/2017 [ITEM NO.101.36]

De-tagged.

List the matters after four weeks.

SLP(C) NO.35181/2017 [ITEM NO.101.37]

SLP(C) NO.35176/2017 [ITEM NO.101.38]

SLP(C) NO.35174/2017 [ITEM NO.101.39]

SLP(C) NO.35177/2017 [ITEM NO.101.40]

SLP(C) NO.36365/2017 [ITEM NO.101.41]

Heard the learned counsel for the petitioners and perused the relevant material.

We are not inclined to entertain the present Special Leave Petitions any further. The Special Leave Petitions are accordingly dismissed.

However, six months' time from today is granted to the petitioners to vacate the suit premises subject to their furnishing usual undertaking before this Court within two weeks from today, stating that the petitioners will not create any third party rights, will pay and clear entire rent in the meanwhile and will peacefully vacate the premises concerned at the end of six months.

As a sequel to the above, all pending applications shall stand disposed of.

[VINOD LAKHINA]  
AR-cum-PS

[ANAND PRAKASH]  
BRANCH OFFICER